COMMITTEE ON PETITIONS

(FIFTH LOK SABHA)

THIRTY-THIRD REPORT

[Presented to Lok Sabha on the 1st September, 1976]



LOK SABHA SECRETARIAT NEW DELHI

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COMPOSITION OF THE COMMITTEE ON PETITIONS (1976-77)

1. Shri Bibhuti Mishra—Chairman

MEMBERS

- 2. Shri S. C. Besra
- 3. Shri Ishwar Chaudhry
- 4. Shri Tridib Chaudhuri
- 5. Shrimati Sheila Kaul
- 6. Shri Surendra Mohanty
- 7. Shri Arvind M. Patel
- 8. Shri Ram Swarup
- 9. Shri P. Antony Reddi
- 10. Shri Ajit Kumar Saha
- 11. Maulana Ishaque Sambhali
- 12. Shri Biswanarayan Shastri
- 13. Shri Rana Bahadur Singh
- 14. Shri Sidrameshwar Swamy
- 15. Shri Krishnarao Thakur

SECRETARIAT

Shri J. R. Kapur—Chief Legislative Committee Officer.

THIRTY-THIRD REPORT OF THE COMMITTEE ON PETITIONS (FIFTH LOK SABHA)

1

INTRODUCTION

- 1.1. I, the Chairman of the Committee on Petitions, having been authorised by the Committee to present the Report on their behalf, present this Thirty-third Report of the Committee to the House on the following matters:
 - (i) Representation regarding alleged misappropriation of Government grants and misuse of land allotted to the All India Blind Relief Society, Lajpat Nagar, New Delhi.
 - (ii) Action taken by Government on the recommendation of the Committee contained in their Twenty-ninth Report (Fifth Lok Sabha) on the representation for providing rail passenger services from Katni to Morwa in Madhya Pradesh.
 - (iii) Other representations.
- 1.2. The Committee considered the above matters at their sitting held on the 6th August, 1976, and adopted their draft Report at their sitting held on the 31st August, 1976.
- 1.3. The observations and recommendations of the Committee on the above matters have been included in the Report.

BIBHUTI MISHRA,

Chairman, Committee on Petitions.

NEW DELHI;
Dated the 31st August, 1976.

REPRESENTATION REGARDING ALLEGED MISAPPROPRIA-TION OF GOVERNMENT GRANTS AND MISUSE OF LAND ALLOTTED TO THE ALL INDIA BLIND RELIEF SOCIETY, LAJPAT NAGAR, NEW DELHI

A. Petitioner's Grievances and Prayer

*

- 2.1. Shri D. R. Nim, Secretary, Anti-Corruption Committee, Lok Kalyan Sabha, Lajpat Nagar, New Delhi, submitted a representation (See Appendix-I) through Shri C. P. Ambesh, M.P., regarding alleged misappropriation of Government grants and misuse of land allotted to the All India Blind Relief Society, Lajpat Nagar, New Delhi.
- 2.2. In his representation, the petitioner stated inter alia as follows:—
 - "That the Ministry of Rehabilitation, Government of India, allotted a land piece of two acres on land lease basis in Lajpat Nagar to All India Blind Relief Society, 2F, Lajpat Nagar, New Delhi-24.
 - That the land was allotted for running an Eye Hospital on one of the conditions that the building shall be used for the purpose of the Institution only and shall not be sublet, transferred and assigned without the prior sanction of the lessor. The Ministry of Rehabilitation and Ministry of Health gave Rs. 20,000/- and Rs. 50,000/- for building and equipment.
 - That the General Secretary of the above institution Shri Kumar Pal rented out to the outsiders the iron godowns, tent godowns, dry cleaning washing factory, school, dairy, residential quarters, oil depot etc. constructed out of the Government grants and on the land allotted to run an eye hospital and collecting about Rs. 50,000|- yearly.
 - That the land allotted and building constructed out of the Government grants have been transferred to Dr. Bhagwan Das Memorial Trust without the permission of the lessor and no deed has been executed so far.

- That the above illegal transfer of the property of All India Blind Relief Society has been done because (1) to show deficit in the accounts of the All India Blind Relief Society to get more and more grants and (2) to get pay and allowances from both the institutions.
- That the General Secretary of the institution mentioned above maintained false accounts to show deficit to get more and more grants or to auction the property in the name of his family members.
- That the Government showed absolute apathy to get the grants given audited by the A.G.C.R. and continued the sanction of grants.
- Therefore, it is requested that necessary action may kindly be taken to eradicate the corruption in respect of the above institutions on all the points raised therein."

B. Comments of the Ministry of Works and Housing and Ministry of Health and Family Planning (Department of Health)

2.3. The representation was referred to the Ministries of Works and Housing and Health and Family Planning (Department of Health) for furnishing their factual comments thereon for consideration by the Committee. In their factual comments (See Appendices II and III respectively), the Government have stated inter alia as follows:—

Ministry of Works and Housing

"A plot land measuring 1.56 acres, and not 2 acres, was leased out by the Ministry of Rehabilitation to the All India Blind Relief Society for a period of 99 years for eye hospital. One of the terms of allotment is that the building shall be used for the purpose of the Institution only and shall not be sublet, transferred and assigned without the prior sanction of the lessor.

On inspection of the site on 14-11-69, it was found that some accommodation was occupied by the staff of the Blind Relief Society and some had been rented out to different tenants. Some portions of the rented quarters were being used as milk dairy, tent godown, dry cleaning and washing factory and ESSO kerosene Depot. Government

The Society requested for transfer of this land in favour of Dr. Bhagwan Das Memorial Trust. The proposal was accepted and therefore Surrender Deed dated 26-4-69 has been executed and registered between the All India Blind Relief Society and Land and Development Officer. According to the Surrender Deed, the Land is to be transferred in favour of Dr. Bhagwan Das Memorial Trust on the same terms and coditions. This has not been done so far as the premises was found being misused by the lessee.

After the Surrender Deed executed by the Society on 26-4-69 the property vests in the President of India. The present occupants of the premises, including the Society are in unauthorised occupation of the premises. The Land and Development Officer has initiated proceedings under the Public Premises Eviction Act for the recovery of damages and eviction."

Ministry of Health and Family Planning (Department of Health)

"As regards the grant of Rs. 50,000/- to which a reference has been made, it may be mentioned that this grant was sanctioned during 1962-63 by Department of Health in the name of Dr. Bhagwan Das Memorial Trust, Lajpat Nagar, New Delhi, for construction of General Ward and purchase of equipment on the condition that it shall be utilised for the purpose for which it was sanctioned. The institution had to submit the following documents duly certified as correct by the Chartered Accountant:—

- (a) Utilisation certificate; and
- (b) Audited statement of accounts.

These documents had been produced and on the basis of these documents a utilisation certificate was issued to audit by the Department of Health.

Delhi Administration have informed that there are about 30 residential quarters on the land. About 12 quarters are occupied by the staff of the Blind Relief Society. Remaining quarters are rented out to different tenants. Some portions of the rented quarters are being

used as Nursery School, tent godown, dry cleaning factory and oil depot. There is no dairy in the premises. The annual rental income is about Rs. 30,000/-. Suits of eviction have been filed against all non-staff tenants and are pending in the Court. Delhi Administration letter No. F. 39(142)|73-M&PH, dated 22-7-75 refers. This Ministry did not give any grant for construction of staff quarters.

No deficit or other grant was sanctioned to the institution after 1964-65. In fact the institution was not given any grant by the Ministry of Health for enabling the institution to meet deficit in its budget. The Director has been drawing salary from both the institutions separately, as Director of All India Blind Relief Society and as Secretary of the Trust.

* * * *

The accounts of the grant given to All India Blind Relief Society during the years 1954-55 to 1956-57 were audited by the AGCR. The AGCR pointed out that portion of the grant of Rs. 25,000|- sanctioned during 1955-56 was not utilised for the purpose for which it was sanctioned. The institution was asked to refund the amount not properly utilised. However, it requested for permission to purchase some essential equipment which were covered under the Scheme of payment of grants. This was agreed to and on its purchasing the equipment, utilisation certificate was issued to Audit.

There was no other complaint against the institution till 1966. A complaint dated 26-12-66 received from an individual against the Trust was forwarded to Delhi Administration for suitable action.

In reply to certain enquiries made by C.B.I. from this Ministry in July/August 1967 in connection with certain complaints received by them from Lok Kalyan Sabha, Lajpat Nagar, the facts about the following grants given by Ministry to All India Blind Relief Society/Dr. Bhagwan Das Memorial Trust were communicated to the C.B.I.—

(i)	1962-63	Rs. 50,000
(ii)	1963-64	Rs. 12,000
(iii)	1964-65	Rs. 1,000

In February, 1969, Assistant Inspector General, C.B.I., addressed a letter to this Ministry and forwarded certain original papers relating to the complaint including a note containing summary of the allegations. The conclusion of the investigating officer was as under—

the allegations are not substantial and no offence cognizable by the police is made out. This, however, requires a probe

which should be got done through the Ministry of Health. The proper course in this case would, therefore, be to request the Ministry of Health for getting the accounts audited and after audit, if some embezzlement or mis-appropriation is revealed, suitable action may then be taken."

The Assistant Inspector General C.B.I., in his letter referred to above suggested that the accounts of the Trust/Society etc. may be got audited and if some specific instances of misappropriation etc. are disclosed, Inspector General of Police may be approached for further investigations. Accordingly, Delhi Administration was requested to conduct the special audit of the institution by AGCR vide this Ministry's letter No. F. 17-15/69-Grants, dated 10-7-69 (correct No. of letter would have been F. 17-5/69-Grants). They stated that the application under Section 92, Civil Procedure Code; has been pending in the Court of Additional District Magistrate and all the allegations form part of the matter before A.D.M. (South).

The Delhi Administration got the accounts of the institution audited by Examiner of Local Fund Accounts Delhi. On the basis of the audit report, Delhi Administration have intimated that there has been no embezzlement or misappropriation. However, the auditor had pointed out some irregularities in accounts which were referred to the Department of Law and Justice of Delhi Administration. The Law and Judicial Department of Delhi Administration confirmed that legal action can only be restricted to the extent of violation of terms and conditions of the grant-in-aid paid to the Society by Delhi Administration. [Delhi Administration D.O. letter No. 39(142)|73-M&PH (Vol. III), dated 10-2-76 refers].

The audit did not suggest any recovery. Since the irregularities in question persisted, the Delhi Administration did not recommend any further grants to these institutions and therefore, no grant has been given to them by the Ministry of Health after 1964-65. The Delhi Administration is still not in a position to say that the Society is free from irregularities pointed out by the Examiner of Local Fund Accounts. However, the Delhi Administration have stated that they have requested the Registrar of Firms, Delhi Administration, to get the accounts of the Societies audited vis-a-vis Societies Registration Act XXI of 1860. Further action would depend upon the report of the Registrar of Firms.

[Delhi Administration D.O. Letter No. 39(142)|73-M&PH (Vol. III);, dated 10-2-76 refers].

Delhi Administration also did not give any grant to them after 1967-68. That Administration had given to the Society the following grants:—

1965-66 Rs. 7,000 1966-67 Rs. 7,000 1967-68 Rs. 4,000

The Society had submitted utilisation certificate to Delhi Administration. The Ministry of Health has been guided by the opinions of Chartered Accountants who audited their accounts, the C.B.I., E.L.F. Accounts, Delhi as well as Delhi Administration.

The Department of Health is neither a life member nor an ordinary member of the institution. The then Minister of Health was perhaps in his private capacity a life member of Bhagwan Das Memorial Trust as stated in reply to Lok Sabha Unstarred Question No. 51 dated 17-11-69.

The Delhi Administration have informed that the case filed by Shri R. Nim and others under Section 92 of the Civil Procedure Code and containing most of the allegations made in the representation referred to above is pending in the Court of the Additional District Magistrate (South). A copy of the complaint* filed in this connection is also enclosed."

- 2.4. In reply to Unstarred Question No. 1359 regarding action against Dr. Bhagwan Das Memorial Trust by Delhi Administration, the Deputy Minister in the Ministry of Health and Family Planning (Shri A. K. Kisku) stated in Lok Sabha on the 1st August, 1974, as follows:
 - "(a) the matter regarding the action that could be taken against the management for the irregularities in their accounts for 1965-66, 1966-67 and 1967-68 were got examined by the Law and Justice Department of Delhi Administration who opined that their action should be restricted only to the extent of violation of the terms and conditions under which grant-in-aid was released to the institution, and the recovery of grant-in-aid sanctioned to the Institution, could only be effected, but the Examiner, Local Fund Accounts, Delhi Administration, who had conducted the inspection of the accounts of the institutions and had also reviewed the accounts in the light of the management's reply on his reports, had not recommended any recovery in respect of the grants-in-aid given to the institution. However, no grant was given to the institution after 1969 as a result of the inquiry.

^{*}See enclosure to Appendix III

(b) In view of the reply to part (a) above, the question of taking action by the Ministry of Health and Family Planning does not arise."

C. Observations and recommendations of the Committee

- 2.5. The Committee note from the comments furnished by the Ministry of Works and Housing that a plot of land measuring 1.56 acres was leased out by the then Ministry of Rehabilitation to the All India Blind Relief Society for a period of 99 years for running an leye hospital on the condition that the building would be used for the purpose of the institution only and would not be sublet, transferred and assigned without the prior sanction of the lessor. Subsequently, a proposal made by the All India Blind Relief Society for transfer of that land in favour of Dr. Bhagwan Das Memorial Trust has been accepted by the Ministry and Surrender Deed dated the 26th April, 1969, has been executed and registered between the All India Blind Relief Society and Land and Development Officer, According to the Surrender Deed, the land is to be transferred in favour of Dr. Bhagwan Das Memorial Trust on the same terms and conditions on which it had been allotted to the All India Blind Relief Society. This has not, however, been done so far as the premises has been found being misused by the lessee. Some accommodation is occupied by the staff of the Blind Relief Society and some has been rented out to different unauthorised persons. Some portions of the rented quarters are being used as milk dairy, tent godown, dry cleaning and washing factory and ESSO kerosene depot. It has been alleged that Dr. Kumar Pal, Director, Dr. Bhagwan Das Memorial Trust and Secretary of the All India Blind Relief Society, is realising rent from those persons. He is also drawing salary from both the institutions separately. The Committee also not that the Land lopment Officer has initiated proceedings under the Public Premises (Eviction of Unauthorised Occupants) Act, 1971, for the recovery of damages and eviction.
 - 2.6. The Committee are of the view that the affairs of the All India Blind Relief Society have been grossly mis-managed by its office bearers and the grants given by the Union Ministry of Health and the Delhi Administration appear to have been misused by them.
 - 2.7. The Committee desire that the affairs of the All India Blind Relief Society, Lajpat Nagar, may again be enquired into thoroughly by the Government of India through its anti-corruption agency and that the Committee may be informed of the outcome of this enquiry at the earliest.

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- 2.8. The Committee also desire that the cash balances and other assets belonging to the All India Blind Relief Society should be sealed by Government and the plot of land allotted to that Society should not be transferred to the Dr. Bhagwan Das Memorial Trust.
- 2.9. The Committee recommend that no grants should be given by Government to this All India Blind Relief Society or to the Dr. Bhagwan Das Memorial Trust till their affairs are free from all irregularities and doubts.
- 2.10. The Committee are of the view that persons who have been found to misuse funds or grants etc. given by Government for a specific purpose or whose integrity is doubtful should not be given any Government grants for any purpose whatsoever.

- ACTION TAKEN BY GOVERNMENT ON THE RECOMMENDATION OF THE COMMITTEE CONTAINED IN THEIR TWENTY-NINTH REPORT (FIFTH LOK SABHA) ON THE REPRESENTATION FOR PROVIDING RAIL PASSENGER SERVICES FROM KATNI TO MORWA IN MADHYA PRADESH.
- 3.1. In their Twenty-ninth Report (Fifth Lok Sabha), the Committee, after considering a representation for providing rail passenger services from Katni to Morwa in Madhya Pradesh and the factual comments and oral evidence of the Ministry of Railways (Railway Board) thereon, had recommended as follows:—
 - "The Committee have been informed that at present introduction of passenger service on Katni-Morwa (Singrauli) section is not feasible on account of lack of certain necessary communications and other facilities on that section for the running of passenger services. According to the representative of the Ministry of Railways (Railway Board), a rough estimate for providing control communications between Beohari and Singrauli is of about Rs. 13.9 lakhs. Further, as stated by the Railway Board's representative, passenger trains will have to come on that section in course of time.

The Committee would like to point out that for the rapid economic development of backward and undeveloped areas, the Railway Board has to provide the necessary transportation infrastructure in the shape of new railway lines or control communication facilities. In selected areas, the calculations of short term economic returns must give way to long term benefits. The constraint of resources should not be an inhibiting factor in the opening up of undeveloped areas. The Committee would, therefore, like that the Ministry of Railways (Railway Board) should devise necessary ways and means for making funds available for the provisions of control communications facilities on Beohari and Singrauli section for running of passenger trains. A time-bound programme should be drawn up for the completion of the required facilities".

[Para 4.10, pages 22-23, Twenty-ninth Report (5LS)]

- 3.2. The Ministry of Railways (Railway Board), with whom the above recommendation of the Committee was taken up for implementation, have stated as follows:—
 - "A part of Katni-Singrauli section i.e., Katni-Beohari section has been opened for passenger traffic with effect from 16-4-1976. Some more facilities have to be developed for opening of the Beohari-Singrauli section for passenger traffic and it is anticipated that this will be possible from November, 1976".
- 3.3. The Committee note with satisfaction the action taken by the Ministry of Railways on their recommendation in the matter. The Committee hope that the Beohari-Singrauli section will be opened for passenger traffic from November 1976, as scheduled.

IV

OTHER REPRESENTATIONS

- 4.1. During the period under report, the Committee have considered four other representations and letters addressed to the House, the Speaker or the Committee, by different individuals which were inadmissible as petitions.
- 4.2. The Committee observe that through their intervention, petitioners have been provided expeditious, partial or complete relief or that the Ministries/Departments concerned have explained satisfactorily the position in respect of their representations (See Appendix IV).

New Delhi; The 31st August, 1976. BIBHUTI MISHRA,

Chairman,

Committee on Petitions.

APPENDICES APPENDIX I

(See para 2.1 of the Report)

[Representation re. alleged misappropriation of Government grants and misuse of land allotted to the All India Blind Relief Society, Lajpat Nagar, New Delhi.]

LOK KALYAN SABHA, LAJPAT NAGAR

Office: 145-B, Amar Colony

No. A.C.C./889/73

New Delhi

25-3-1973

The Speaker, Lok Sabha, Parliament House, New Delhi.

Through: Shri C. P. Ambesh, M.P., Lok Sabha.

SUBJECT: Petition before the Speaker, Lok Sabha, in respect of embezzlement and misappropriation of Government grants, subscription and donation and misuse of Government lands allotted to All India Blind Relief Society, on lease, 2F, Lajpat Nagar, New Delhi.

Respected Sir,

With due respect I have the honour to request you Sir, as follows—

That the Ministry of Rehabilitation, Government of India allotted a land piece of two acres on land lease basis, in Lajpat Nagar to All India Blind Relief Society, 2F, Lajpat Nagar, New Delhi: 24 (Rajya Sabha Unstarred Question No. 1392 dated 27-8-1968, Lok Sabha Unstarred Question No. 5283 dated 6-4-1970 and No. 3172 dated 3-12-1970).

That the land was allotted for running an Eye Hospital on one of the conditions that the building shall be used for the purpose of the institution only and shall not be subletted transferred and assigned without the prior sanction of the lessor. (Lok Sabha Unstarred Question No. 5283 dated 6-4-1970). The Ministry of Rehabilitation and Ministry of Health gave Rs. 20,000/- and Rs. 50,000/- for building and equipment.

That the General Secretary of the above institutions, Shri Kumar Pal rented out to the outsiders the iron godowns, tent godowns, dry cleaning washing factory, school, dairy, residential quarters, oil depot etc. constructed out of the Government grants and on the land allotted to run an eye hospital and collecting about Rs. 50,000/- yearly. (Lok Sabha Unstarred Question No. 51 dated 17-11-1969).

That the land allotted and building constructed out of the Government grants have been transferred to Dr. Bhagwan Das Memorial Trust without the permission of the lessor and no deed has been executed so far. (Lok Sabha Unstarred Question No. 51 dated 17-11-1969 and No. 1779 dated 3-4-1972).

That the above illegal transfer of the property of All India Blind Relief Society has been done because (1) to show deficit in the accounts of the All India Blind Relief Society to get more and more grants as provided in Ministry of Health and Family Planning letter No. F. 23-14/66-G&C (Department of Health), New Delhi dated 21-9-1966 and (2) to get pay and allowances from both the institutions.

That the daily average indoor patients attendance has never gone more than two patients a day (Lok Sabha Unstarred Question No. 7091 dated 21-4-1969) but the above General Secretary drew wheat for 205 units and sugar for 100 units daily at the control rate from the ration shop (Rajya Sabha Unstarred Question No. 1361 dated 20-3-1970) and sold in the black market.

That the General Secretary of the institutions mentioned above maintained false accounts to show deficit to get more and more grants or to auction the property in the name of his family members. If I am wrong, he may show the individuals or associations who credited rupees more than one lakh, shown as deficit in 1966-67 in the Accounts of All India Blind Relief Society.

That the Government showed absolute apathy to get the grants given audited by the A.G.C.R. and continued the sanction of grants because, as I think, the Ministry of Health being life member of Dr. Bhagwan Das Memorial Trust above. (Lok Sabha Unstarred Question No. 51 dated 17-11-1969).

That the grants to the above Trust would continue though several irregularities and embezzlement (Lok Sabha Unstarred Question No. 1772 dated 3-4-1972) and assurances to Lok Sabha and Rajya Sabha *vide* Unstarred Question No. 7125 dated 21-4-1969 and No. 702 dated 13-5-1969 respectively.

That the Minister of Health has placed contradictory reply to some questions and it is very difficult to ascertain the correct reply.

Therefore it is requested that necessary action may kindly be taken to eradicate the corruption in respect of the above institutions on all the points raised therein. The petitioner and this office may kindly be intimated accordingly.

With regards,

Yours faithfully,
Sd|(D. R. NIM)
Secretary,
Anti-Corruption Committee,
Lok Kalyan Sabha,
Lajpat Nagar, New Delhi—14.

APPENDIX II

(Sec para 2.3 of the Report)

[Comments of the Ministry of Works and Housing on the representation regarding alleged misappropriation of Government grants and misuse of land allotted to the All India Blind Relief Society, Lajpat Nagar, New Delhi.]

No. J-20013|5|73-LII

GOVERNMENT OF INDIA

MINISTRY OF WORKS AND HOUSING NIRMAN AUR AWAS MANTRALAYA

New Delhi the 28th February, 1974.

To

The Under Secretary, Lok Sabha Secretariat, (Committee Branch I), NEW DELHI.

Subject: Representation regarding alleged misappropriation of Government grants and misuse of land allotted to All India Blind Relief Society.

Sir,

I am directed to refer to your U.O. No. 53|CI|73-R-81, dated the 2nd January, 1974, on the subject mentioned above, and to state that our comments on the various points raised in the representation dated the 25th March, 1973, from Shri D. R. Nim are as indicated below seriatim—

Points (i) & (ii)

A plot of land measuring 1.56 acres, and not 2 acres, was leased out by the Ministry of Rehabilitation to the All India Blind Relief Society for a period of 99 years for eye hospital. One of the terms of allotment is that the building shall be used for the purpose of the Institution only and shall not be sub-let, transferred and assigned without the prior sanction of the lessor.

This Ministry is not aware whether any amount was sanctioned by the Ministry of Rehabilitation and the Ministry of Health for building and equipment.

(Lok Sabha Unstarred Question No. 5283 dated 6-4-74)

Point (iii)

On inspection of the site on 14-11-69, it was found that some accommodation was occupied by the staff of the Blind Relief Society and some had been rented out to different tenants. Some portions of the rented quarters were being used as milk dairy, tent godown, dry cleaning and washing factory and ESSO kerosene Depot. Government have no information about the rents received by the owner(s) of the quarters.

(Lok Sabha Unstarred Question No. 51 dated 17-11-69)

Point (iv)

The Society requested for transfer of this land in favour of Dr. Bhagwan Das Memorial Trust. The proposal was accepted and therefore Surrender Deed dated 26-4-69 has been executed and registered between the All India Blind Relief Society and Land and Development Officer. According to the Surrender Deed, the Land is to be transferred in favour of Dr. Bhagwan Dass Memorial Trust on the same terms and conditions. This has not been done so far as the premises was found being misused by the lessee. After the Surrender Deed executed by the Society on 26-4-1969, the property vests in the President of India and the present occupants are in unauthorised occupation of the premises since then.

Points (vi) to (xii)

These points do not relate to this Ministry.

2. A brief note (See Annexure to Appendix II) explaining the entire position is also sent herewith for information.

Yours faithfully,

Sd|-

(C. R. BOSE)

Deputy Secretary to the Govt. of India.

ANNEXURE TO APPENDIX II

BRIEF NOTE*

This case relates to 2-F|II (Eye Hospital), Lajpat Nagar, New Delhi. A site measuring 1.56 acres was originally leased out by the erstwhile Ministry of Rehabilitation to All India Blind Relief Society for Eye Hospital. The Society requested for transfer of this land in favour of Dr. Bhagwan Das Memorial Trust. The proposal was accepted and a Surrender Deed dated 26-4-69 has been executed and registered between the All India Blind Relief Society and Land and Development Officer. According to the Surrender Deed, the land is to be transferred in favour of Dr. Bhagwan Das Memorial Trust on the same terms and conditions.

- 2. Before the mutation of the property in the name of Dr. Bhagwan Das Memorial Trust, the premises was inspected by the Land and Development Office. On inspection of the premises, various unauthorised constructions and misuses were noticed. It was, therefore, decided that the Land and Development Officer should take action for removal recovery of damages for unauthorised construction, etc.
- 3. There are in all 39 unauthorised occupants including some employees of Dr. Bhagwan Das Memorial Trust in the premises and notices under Public Premises Eviction Act have been served on all these unauthorised occupants. It is alleged that Dr. Kumar Pal, Director, Dr. Bhagwan Das Memorial Trust, is realising rent from the tenants. Eight of the occupants served notices under Section 80 C.P.C. on the Ministry through Shri Sikander Lal Chowdhry, Advocate. In these notices, they had informed that they were in occupation of the property since 1967 and were regularly paying rent to Dr. Kumar Pal. They also sent cheques to the Land and Development Office towards rents for December, 1972 and January, 1973 for the portions of the property in their occupation. These cheques were not accepted and returned to them with the remarks that they had no locus standi as they are neither lessees nor licencees of the Government.

After the Surrender Deed executed by the Society on 26-4-69 the property vests in the President of India. The present occupants of the premises, including the Society are in unauthorised occupation of the premises. The Land and Development Officer has initiated proceedings under the Public Premises Eviction Act for the recovery of damages and eviction.

^{*}Received from the Ministry of Works and Housing.

. APPENDIX III

(See para 2.3 of the Report)

[Comments of the Ministry of Health and Family Planning (Department of Health) on the representation regarding alleged misappropriation of Government grants and misuse of land allotted to the All India Blind Relief Society, Lajpat Nagar, New Delhi.]

No. W. 11036|34|73-Grants

GOVERNMENT OF INDIA

Ministry of Health & Family Planning (Deptt. of Health)

New Delhi, dated the 20th May, 1976.

OFFICE MEMORANDUM

Subject: Representation regarding alleged misappropriation of Government grants and misuse of land allotted to the All India Blind Relief Society, Lajpat Nagar, New Delhi.

The undersigned is directed to refer to Lok Sabha Secretariat (Committee Branch—I) U.O. No. 53 |CI|73|R-81, dated the 10th August, 1973, on the subject noted above and to forward, in continuation of this Ministry's Memorandum of even number dated the 2nd August, 1975, a statement showing the comments of the Ministry on each point raised in the representation from the Secretary, Lok Kalyan Samiti, Lajpat Nagar, New Delhi. The comments are based on information contained in the records of this Ministry and that furnished by Delhi Administration.

The Lok Sabha Secretariat had forwarded a copy of the representation to the Department of Rehabilitation also, vide their U.O. No. 53|C1|73|R-81, dated the 10th August, 1973. That Department has been requested to confirm that such of the Parliament Questions referred to in Appendix 'A' and Appendix 'B' attached to the representation as have not been dealt with by this Department concerns them and that the requisite information is being furnished by them to the Lok Sabha Secretariat.

The Delhi Administration have informed that the case filed by Shri R. Nim and others under Section 92 of the C.P.C. and containing most of the allegations made in the representation referred to above is pending in the Court of the Additional District Magistrate (South). A copy of the complaint filed in this connection is also enclosed.

Sd|-(C. R. KRISHNAMURTHI) Joint Secretary

To

The Lok Sabha Secretariat, (Shri J. R. Kapur), NEW DELHI

APPENDIX IV

Statement showing the consolidated comments of Delhi. Administration and the Department of Health on the allegations made by the Ans-Corruption Committee, Lajpat Nagar, New Delhi, against All India Blind Relief Society later on named as Dr. Bhagwan Das Memorial Trust, Lajpat Nagar, New Delhi-24.

}	Text of the para	Comments	Remarks, if any
	I	a	Е.
i	1. That the Ministry of Rehabilitation Government of India allotted a land piece of two acres on land lease basis in Laipat Nagar to All India Blind Relief Society, 2 F, Laipat Nagar, New Delhi-24 (Rajya Sabha) Unstarred Question No. 1392 dated 27-8-1968, (Lok Sabha U.S. question No. 5283, dated 6-4-70 and No. 3172 dated 3-12-70).	Delhi Admir istration have informed that the area of the land allotted was 1.56 acres and not 2 acres. [Delhi Administration letter No. F.39(142)/73-M&PH. Vol. I, dated 22-7-1975 read with letter dated 10-2-76].	This pertains to Department of Rehabilitation. Question No. 5283 answered by Department of Rehabilitation.
ri N	That the land allotted was for running an Eye Hospital as one of the conditions that the building shall be used for the purpose of the institution only and shall not be sub-let, transferred and assigned without the prior sanction of the lessor (Lok Sabha U.S. Question No. 5283 dated 6-4-70).	ye Yes. he [Delhi Administration letter No. F. 39(142)/73-M&PH. the Vol. I, dated 22-7-1975]. let, rior	Do. y

As regards the grant of Rs. 50,000/- to which a reference has been made in this para it may be mentioned that this grant was sanctioned during 1962-63. by Deptt. The Ministry of Rehabilitation and Ministry of Health gave Rs. 20,000/ and Rs. 50,000/- for

building and equipment.

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- (a) Utilisation certificate; and
- (b) Audited statement of accounts.

these documents a utilisation certificate was issued These documents had been produced and on the basis of to audit by the Department of Health

That the General Secretary of the above institu- Delhi Administration have informed that there are about grants and on the land allotted to run an Eve Hospital and collecting about Rs. 50,000/tions Shri Kumar Palrented out to the outsiders the iron godowns, tent godowns, dry cleaning washing factory, school, dairy, residential quar-ters, oil depot etc. constructed out of the Govt.

(L.S. U. S. Q. No. 51 dated 17-11-1969).

This pertains to Deptt. of Rehabilitation. The Lok Sabha Question referred to was answered by Works, Housing and Urban Development on 17-11-1969. been filed against all non-staff tenants and are pending in the Court. Delhi Administration letter No. F. 39 quarters are being used as Nursery School, tent godown, dry cleaning factory and oil depot. There (142)/73-M&PH, dated 22-7-75 refers. This Ministry did not give any grant for construction of staff-Society. Remaining quarters are rented out to different tenants. Some portion of the rented 30 residential quarters on the land. About 12 quarincome is about Rs. 30,000/-. Suits of eviction have ters are occupied by the staff of the Blind Relief is no dairy in the premises. The annual rental

> 4. That the land allotted and building constructed out of the Government grants have been transwithout the permission of the lessor and no deed has been executed so far. (L.S. U.S. Q.No. 51 dated 17-11-1969 and No. 1779 dated ferred to Dr. Bhagwandas Memorial Trust 3-4-1972).

ment on 17-11-1969 as the subject matter pertained to No. 51 was answered by Department of Works and Housing and Urban Develop-Land and Development Officer's letter No. L&DOV PSII/987 dated the 1-4-1970. Formal transfer of land to Dr. B. D. M. Trust is being processed. The Society has executed the surrender deed but building were transferred by the Society to the Trust with the approval of the Government of India vide

Lok Sabha Unstarred Question

Delhi Administation have informed that the land and

quarters.

Trust. (Delhi Admn. letter No. 39/142/73 M&PHthe premises have not been mutated in the name of (Vol. III dated 10-2-1976 refers).

> That the above illegal transfer of the property of All India Blind Relief Society has been done because (i) to show deficit in the accounts of All India Blind Relief Society to get more and more grants as provided in Ministry of Health and Family Planning letter No. F.23-14/66-G&C, dated 21-9-66 and (2) to get pay and allowances from both the institutions.

intention of the menagement of the institution. The letter referred to in this para relates to the rules for a sub-scheme regarding deficit grant to Voluntary institutions in the Union Territories. It may, how-The Department of Health cannot comment upon the and other medical institutions' urder which there is ever, be mentioned that no deficit or other grant was sanctioned to the institution after 1964-65. In fact the scheme 'Grants to Vol. T.B., Cancer, Leprosy Ministry of Health for enabling the institution the institution was not given any grant by meet deficit in its budget.

The Director has been drawing salary from both the institutions separately as Director of All India Blind Relief Society and as Secretary of the Trust.

Delhi Administration have informed that average That the daily average indoor patients attena day (Lok Sabha Unstarred Question No. 7091 dated 21-4-1969) but the above General Secretary drew wheat for 205 units and sugar for dance has never gone more than two patients 100 units daily at the control rate from the No. 1361 dated 20-3-1970) and sold in the black Ouestion ration shop (Rayya Sabha Unstarred

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however, be reiterated that the institution has not been sanctioned any deficit grant by Ministry, of Health in This Department cannot comment on this. It may-1966-67 or earlier or thereafter. auction the property in the name of his family members. If I am wrong, he may show the individuals or associations who credited rupees

more than one lakh shown as deficit in 1966-67

All India Blind Relief Society as well as Secretary of the information about the Director drawing salary 98 Director of Trust has been furnished by Administration letter No. F. 39(142)/ 73-M&PH- Vol. I. Delhi Administration. [Delhi dated 22-7-75 refers]

This pertains to Department of Food. Ministry of Health is Food. Ministry of Health not concerned

> average indoor patients attendance (average bed occupancy) is 30 weekly or fortnightly. Rations were being drawn for indoor patients and resident staff members and the rationing Deptt. had been conduct-

ing frequent inspection of the records.

admission to the hospital is 2 patients but

1. That the General Secretary of the Institution mentioned above maintained false accounts to show deficit to get more and more grants or to 77

in the accounts of All India Blind Relief Society.

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That the Government shown absolute apathy to get the grants given audited by AGCR and continued to sanction of grants because as I think, being the Ministry of Health life member of Dr. Bhagwan Das Memorial Trust above (Lok Sabha Unstarred Question No. 51 dated 17-11-1969).

(a) The accounts of the grant given to All India Blind Relief Society during the years 1954-55 to 1956-57 were audited by the AGCR. The AGCR pointed out that portion of the grant of Rs. 25,000- sanctioned during 1955-56 was not utilised for the purpose for which it was sanctioned. The institution was asked to refund the amount not properly utilised. However, it is requested for permission to purchase some essential equipment which were covered under the Scheme of payment of grants. This was agreed to and its purchasing the equipment, utilisation certificate was issued to Audit.

(b) There was no other complaint against the institution till 1966. A complaint dated 26-12-66 received from an individual against the Trust was forwarded to Delhi Administration for suitable action.

(c) In reply to certain enquiries made by C.B.I. from th's Ministry in July/August 1967 in connection with certain complaints received by them from Lok Kalyan Sabha, Lajpat Nagar, the facts about the following grants given by Ministry to All India Blind Relief Society/Dr. Bhagwan Das Memorial Trust were communicated to the C.B.I. :—

(i) 1962-63 50,000 (ii) 1963-64 12,000 (iii) 1964-65 1,000 (d) In February, 1969, Assistant Inspector General, C.B.I. addressed a letter to this Ministry and forwarded entain original papers relating to the complaint including a note containing summary of the altegations. The conclusion of the investigating officer was as under: "the allegations are not substantial and no offence cognizable by the police is made out. This, however, requ res a probe which should be got done through the Ministry of Health. The proper course in this case would therefore, be to request the Ministry of Health for getting the accounts audited and after audit, if some embezzlement or mis-appropriation is revealed, auitable action may

then be taken."

(e) The Assistant Inspector General, C.B.I. in his letter referred to above suggested that the accounts of the Trust/Society etc. may be got and ted and if some specific instances of m sappropriation etc. are disclosed Inspector General of Police may be approached for further investigations. Accordingly, Dethin Administration was requested to condut the special audit of the institution by AGCR vide this M nistry's letter No. F. 17-15/69-Grants, dated 10-7-69 (correct No. of letter would have been F. 17-5/69-Grants). They stated that the application under Section 92 C.P.C. has been pending in the Court of Additional District Magistrate and all the allegations form part of the matter before A.D.M. (South).

The Delhi Administration got the accounts of the itstitution and ited by Examiner of Local Fund Accounts
tution on the basis of the audit report, Delhi,
Administration have intimated that there has been
no embezzlement or mis-appropriation. Howver,
the auditor had pointed out some irregularities in
accounts which were referred to the Department of
Law and Justice of Delhi Administration. The Law
and Judicial Department of Delhi Administration
to forfirmed that legal action can only be restricted to
the extent of violation of terms and conditions of the

grant-in-aid paid to the Society by Dolhi Admin stration. (Delhi Admin stration D.O. letter No. 39(142)/ 73-M&PH (Vol. III), dated 10-2-76 refers). The audit did not suggest any recovery. Since the irregularities in question persisted, the Delhi Administration did not recommend any further grants to these institutions and, therefore, no grant has been given to them by the Ministry of Health after 1964-65. The Delhi Administration is still not in a position to say that the Society is free from irregularities pointed out by the Examiner of Local Fund Accounts. However, the Delhi Administration have stated that they have requested the Registrar of Firms, Delhi Administration for get the accounts of the Societies and ted vis-a-vis Societies Registration Act XXI of 1860. Further action would depend upon the report of the Registra of Firms,

(Delhi Administration D.O. Letter No. 39 (142)/73-M & PH (Vol. III), dated 10-2-76 refers).

Delhi Administration also had not given any grant to them after 1967-68. That Administration had given to the Society the following grants:—

9	7,000	7,000	4,000
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	•	•	•
,	1965-66	1966-67	1967-68

The Society had submitted utilisation certificate to Delhi Administration. The Ministry of Health has been guided by the opinions of Chartered Accountants Woo sudited their accounts, the C.B.L., E.L.F. Accounts, Delhi as Well as Delhi Administration.

alth is neither a life member The question No. \$1 dake. ber of the institution. The 17-11-69 was answered by the twas perhaps in his private Ministry of Works and Housing it of Bhagwan Das Memorial

The Department of Health is neither a life member nor an ordinary member of the institution. The then Minister of Health was perhaps in his private capturency, a life member of Bhagwan Das Memorial Trust as stated in reply to Lok Sabha Unstarred Ouestion No. 51 dated 17-11-1969.

8 above. The questions quoted by the complainart are not relevant, No further grants are now being given either by the Department of Health or by Delhi Administration as already stated in para 8 The position has been made clear vide comments on para tinue, though several irregularities and embearlement (Lok Sabha, Unstarred Question No. 1772 dated 3-4-72) and assureances to Lok Sabha and Rajva Sabha (Unstarred Question No. 7125 dated 21-4-69 and No. 702 dated 13-5-69 respectively). That the grants to the above Trust would con-

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ENCLOSURE TO APPENDIX III

IN THE COURT OF THE COLLECTOR, DELHI

- 1. K. C. Gulati, I-F-145, Lajpat Nagar, New Delhi-24.
- 2. G. H. Shringy, II-K-50, Lajpat Nagar, New Delhi-24.
- 3. Dr. P. R. Chhibber, 145-B, Amar Colony, New Delhi-24.
- Dr. R. Nim, 10-Model Eye Hospital, II-F, Lajpat Nagar-New Delhi-24.

Applicants

Vs.

- The All India Blind Relief Mission Society, 2-F, Lajpat Nagar, New Delhi-24
- 2. Dr. P. D. Giridhar, K. J. Free Eye Hospital, Bhiwani (Hissar).
- 3. Shri R. C. Sood, Prop. Eros Cinema, Jungpura, New Delhi.
- 4. Shri Gulab Chand Jain, 1749, Gali Hardayal, Maliwara, Delhi.
- 5. Dr. D. C. Bhutani, 885, Tuatan Road, Delhi-6.
- Dr. Ved Parkash, Central Market, Lajpat Nagar, New Delhi-24.
- Shri Kumar Pal, General Secretary, Model Eye Hospital,
 2-F, Lajpat Nagar, New Delhi-24.
- 8. Smt. Daya Wati Aggarwal, W/o Shri Kumar Pal, Model Eye Hospital, 2-F, Lajpat Nagar, New Dełhi-24.
- 9. Shri W. S. Barlingey, Model Eye Hospital, 2-F, Lajpat Nagar, New Delhi-24.
- Shri Yash Pal Gupta, 81-Masjid Moth, P. O. Yusuf Saria, New Delhi.
- 11. Shri Pawan Kumar, C/o. M/s. Pawan Kumar Prem Narain, 2619, Naya Bazar, Delhi.
- Shri Bharat Singh C/o M/s. Munna Lal, Bharat Singh, Naya Bazar, Delhi.
- 13. Shri K. K. Sinha, I-A-66, Lajpat Nagar, New Delhi-24.
- 14. Shri Hazari Lal Kundra, III-B-22, Lajpat Nagar, New Delhi-24.

- Shri Banwarsi Dass Chadha, III-D-18, Lajpat Nagar, New Delhi-24.
- 16. Shri N. L. Aneja, L-91, Kirti Nagar, New Delhi.

Respondents

Subject: Application under Section 92 of C.P.C.

Sir,

The applicants submit as below:-

- 1. That respondent No. 1 is a Registered Society under the Society's Registration Act XXI of 1860.
- 2. That respondent No. 1 is a public trust. It was created on Donations from Public and for public purposes.
- 3. That the Aims and objects of the Society are given in the Rules and Regulations of the Society. One of the Aims is prevention of Blindness and other Eye Diseases.
- 4. That the respondents Nos. 2 to 16 in the management of the Society.
- 5. That the applicants Nos. 1 to 2 are the Trustees of the Society and all the four applicants are interested in the Trust.
- 6. That the Society secured land measuring 1.56 acress in Block 2-F, Lajpat Nagar, New Delhi-24 for 99 years of yearly lease of Rs. 156/- for the Ministry of Rehabilitation, New Delhi. The Hospital building, residential quarters and Godowns were constructed on the said land.
- 7. That the main condition of lease of the land to the Society by the Ministry was that the Building constructed on the land shall be used for the purpose of Institute only and shall not sublet, transferred or assigned without the prior sanction of the Lessor.
- 3. That the Society gets about Rs. 40,000/- yearly as Rental income from quarters, Godowns etc.
- 9. That the Society received Grants amounting to about Rs. 5,00,000/- the detail is shown in the Schedule 'A' attached to the application.
- 10. That the Respondents 2 to 16 have wrongly transferred some portion of the Building to Dr. Bhagwan Das Memorial Trust, New Delhi and some portion to Yoga Institute.

 The said institutions recover rent from the Tenants in the

- Buildings and respondents 2 to 16 take themselves in the shape of pay and allowances.
- 11. That Shri Kumar Pal Respondent No. 7 runs a Dairy in the Society's Building.
- 12. That the respondents 2 to 16 do not use the Grants for which the grants were allowed to the Society.
- 13. That the Respondents have been receiving ration of 100 units daily from the Ration Department while the attendance is about two patients a day in the Indoor Department. The whole of the Ration was sold in Black Market and the money misappropriated by the Respondents-Nos. 2 to 16.
- 14. That the Society's Registered Office is in Delhi. It functions at New Delhi. The Court has jurisdiction to try the matter.
- 15. That under the circumstances the direction of the Court is necessary for administration of the said Trust.
- 16. That it is prayed that the applicants be permitted to file a suit against the respondents for the following relief:
 - (a) removing the Trustees respondents 1 to 16.
 - (b) appointing the New Trustees.
 - (c) directing the enquiries against the respondents and to render the accounts of the Trust property.
 - (d) granting such further or other relief as the nature of the case may require.

Applicants.

- 1. Sd (D.C. Gulati)
- 2. Sd (G.H. Shringy)
- 3. Sd|- (D.R. Nim)
 - 4. Sd (Dr. P.R. Chhibber).

The above applicants verify that the contents of this application are true from their knowledge and belief.

Verified at Delhi this day 31st of July, 1970.

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- 1 Sd (K.C. Gulati)
- 2. Sdl- (G.H. Shringy)
- 3. Sd (D.R. Nim)
- 4. Sd (Dr. P.R. Chhibber).

APPENDIM IV

(See para 4.2 of the Report)

	Other representations on which the Commi	mittes sintervention has procured expiditious, partial or complete. Departments concerned have explained the position satisfactorily]	[Other representations on which the Committee's intervention has procured expiditious, partial or complete relief to petitioners or the Ministries/ Departments concerned have explained the position satisfactorily]
5. %.	Name and address of the petitioner	Brief Subject	Facts perused by the Committee
-	7	En .	
	11.7 24.0		Ministry of Supply and Rehabilitation (Department of Rehabilitation)
_{இத} வீ	Shri Kanyalal Gopaldas, Barrack No.748, Room No. 5, Ulhasnagar- 2, Distt. Thana, Maharashtra.	Adjustment of Rs. 465:30 to- wards Property No. 163, Sinchi Colony, Pachora, Compensation Case No. D/75137.	The Bill suthorising adjustment of Rs. 465.30 tocwards Ten. No. 163, Sir dhi Colory, Pachora, Maharashtra, having been passed by the Assistant Controller of Accounts (Rehabilitation) New Delhi, necessary recevery scheduled was sent to the Collector, Jalgaon on 22-7-76. [The petitioner was informed of the above position].
ń	Shri Parm No. 127, -1, Disti	anand Chhatumal Bk. Adjustment of cost and rent Room No. 2, Ulhasnagar of room No. 06/5, Kumar Thana, Maharashtra. Nagar Dhule, from CAF No. B/W/K/D4/154/XXI-L nad issue of Conveyance Deed.	The Deputy Chief Settlement Commissioner (General) in the Settlement Wing of this Dept. to whom the matter was referred, has intimated that the following adjustment had already been carried out from CAF No. B/WK/154/XXI-L, vide Bill No. 75/A/553, dated 7-2-1957:—
			(i) Rs. 654.00 On account of small urban loan.
			(ii) Rs. 487.12 On account of arrears of rent.
			(iii) Rs. 30.00 Do.
7			(iv) Rs. 1415 00 On account of cost of Block No. 06/5 Kumar Nagar.

So far as the issue of conveyance deed is concerned, he is advised to approach the Collector concerned. The petitioner was informed of the above position by the Department of Rehabilitation 1.

Ministry of Railways (Railway Board)

5,844/- and that the party have acknowledged the payment vide their letter dated 9-7-1976. It has been advised by the Western Railway Administration that Claim for compensation. Suger Consignment Moholi to Baroda-RR No. 690436 dated

10-4-74.

Shri Dheram Pal, AI/96-A, Chitta-

ranjan Nagar, Lawrence Delhi.

Road,

The Baroda Sugar Merchants Association, M/s. Kishumal Wadhumal,

Gendi Gate Road, Baroda-1.

Ministry of Works and Housing

Education Pacilities

Welfare Association for running the school. The sites for Primary Schools have been handed over to Delhi Administra-Sites for 10 Higher Secondary Schools and 17 Primary Schools have been earmarked in the lay-out plan of Lawrence Road Residential Scheme and many of these schools have started functioning. In addition to this DDA has started construction of a Nursery School building in pocket No. 1-C, Lawrence Road Residential Scheme and handed over the same to Lawrence Road tion and they are running schools in temporary structures Chittaranjan Nagar Colony, Delhi. Lack of certain facilities

Rates for Water Charges

Water charges are recovered on flat rate charged by Municipal Committee, i. e., Rs. 5.50 p. per month. The allottees are allowed to instal their own meters and then water charges would be recovered according to their consumption from the time meters are installed by the allottees. ì

No complaint regarding cracking and falling of plaster has been received by the DDA. The possession of flats is given after removal of all defects. Leachages in latrines and kitchens take place due to negligence of occupants. D.D.A., however, attend to such minor repairs, if any received even after giving possession, through their divisional staff concerned who maintains records of such repairs carried out.

Provision for Banks

There is no provision of Banks and Post Offices in the colony. Branches of State Bank of India at Punjabi Bagh and Kamla Nagar are very close to the Lawrence Road Residential Scheme and Allottees of this scheme can deposit their monthly instalments in these Branches. It may also be noted that none of the banks has requested for allotment of land in Lawrence Road Residential Scheme.

Provision for Post Office

The provision for Post Office has already been accepted in the lay out plan of this scheme by the P & T Department but the building has not yet been constructed.